

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

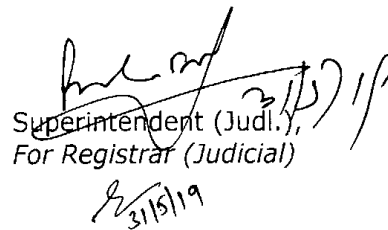
FAO No. 3790 of 2018 (O&M)

Oriental Insurance Co. Ltd. ... Appellants
V/s
Jagroop Singh & ors. Respondents

Resp.No.3- Harish Kumar S/o Rajinder Pal,
R/o # 178, Haryana Motor Market,
HMM G.T. Road, Ambala (Haryana)
(owner of vehicle No. HR37-A-6262)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **23.09.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 31st
May' 2019.


Superintendent (Judl.),
For Registrar (Judicial)
31/5/19